

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:1455
ANSWERED ON:13.12.2013
SETTING UP OF CGHS DISPENSARY
Sachan Shri Rakesh

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the criteria fixed by the Government for setting up of Central Government Health Scheme (CGHS) dispensary in particular area/colony;
- (b) the total number of allopathic/ AYUSH dispensaries and hospitals along with the steps taken by the Government to open new allopathic/AYUSH CGHS dispensaries/hospitals in the country including National Capital Region (NCR), State/UT-wise;
- (c) whether the Government has appointed a number of Authorized Medical Attendants (AMA) in AYUSH system of medicines for Central Government Employees in the absence of CGHS dispensary in AYUSH system;
- (d) if so, the details thereof along with the criteria/procedure adopted for this purpose, State/UT-wise; and
- (e) the steps taken/being taken by the Government to appoint more AMA in AYUSH in the country including NCR?

Answer

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABIAZAD)

(a): The criteria fixed for setting up a Central Government Health Scheme (CGHS) dispensary in a particular area are as under:

- (i) In an existing CGHS city: For opening of a new Allopathic CGHS dispensary in an existing CGHS city, there has to be a minimum of 2,000 Card holders (serving employees of Central Government and Central Civil pensioners).
- (ii) Extension of CGHS to a new City: For extension of CGHS to a new city there has to be a minimum of 6,000 Card holders.

However, due to financial and other resource constraints it is not always possible to adhere to the above criteria.

(b): The details about number of CGHS allopathic/AYUSH dispensaries and hospitals in the country, State/UT-wise are at Annexure.

Keeping in view the financial and other resource constraints, a decision has been taken not to expand CGHS to cover new cities /areas. There are some States and UTs which do not have the presence of CGHS as yet. Accordingly, the Ministry has mooted a proposal to open at least one CGHS dispensary in the capital city of such States /UTs namely, Himachal Pradesh, Chhattisgarh, Goa, Arunachal Pradesh, Tripura, Manipur, Mizoram, Sikkim, Nagaland and Pudduchery. One dispensary is also proposed for the capital city of Gujarat.

In addition, there is also a proposal to open one CGHS dispensary in Indore in compliance of the High Court's directions.

(c) to (e): Ministries/Departments/Offices are empowered under CS(MA) Rules, 1944 to appoint Authorized Medical Attendants (AMA) in AYUSH systems of medicine for medical attendance to their employees residing in a specific area, wherever required. No such list of Authorized Medical Attendants is maintained centrally.